

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-505
IB-657/ND/2021

IN THE MATTER OF:

Manish Aneja & Ors

Vs.

Revital Reality Pvt. Ltd.

.....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 20.02.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv Piyush Singh, Adv Akshay Shrivastava, Adv
Shubham Chopra, Adv Jayant Upadhyay

For the Respondent : Adv Ishan Dewan, Adv V. Siddharth,
Adv Amrithesh Krishna

ORDER

Ld. Counsel for the Financial Creditor is present. The arguments on behalf of Financial Creditor were heard on 23.01.2024. Ld. Counsel for the Corporate Debtor is present and submitted that arguing Counsel is not available today due to some personal difficulty and therefore, sought a short adjournment. It is noticed that on the last date of hearing also, Ld. Sr. Counsel for Corporate Debtor was not available. In the interest of justice, last opportunity is being given to the Corporate Debtor to argue the matter. List this matter for arguments of Corporate Debtor on **07.03.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)